

No. P. 15025/24/2012-PA/FSSAI
Food Safety and Standards Authority
(Ministry of Health & Family Welfare)

1st Floor, East tower, NBCC Place
Bhishma Pitamah Marg, Pragati Vihar,
New Delhi-110003

Dated: 22nd March, 2012

Subject: -The procedure adopted by FSSAI for approval of proprietary products/ ingredient already being manufactured under licenses of erstwhile Acts/ Orders (PFA, FPO, MMPO, MFPO etc.) or imported – reg.

In reference to the subject cited above and in order to facilitate the ongoing trade of the food, the following decisions have been taken:-

- I. The applicant may submit the application in the prescribed format with the fees (non refundable) and include all the documents and scientific justification of the safety of the product being manufactured and also may submit the evidence such as license obtained under erstwhile Acts and Orders for manufacturing of such product.
- II. The existing license holders under PFA (1954), FPO(1955), MMPO(1992), MFPO(1973)etc. may apply for conversion to FSS licence in respect of products already under manufacture but whose safety assessment has not been carried out. In such cases the Product Approval Division on receipt of completed application will give NOC for issuing a provisional FSS license for a period of one year or till the risk assessment process is completed whichever is earlier.
- III. The importer of proprietary products/ingredients shall also submit the application to the product approval division with the prescribed fees, required data as mentioned in (i) above and the evidence that applicant was in the trade of import of such products till the date of filing the application. On receipt of the application, Product Approval Division will proceed in the same manner as in (ii) above. The provisional license shall be issued subject to such other conditions as may be necessary to ensure safety and public health.

(PradipChakraborty)
Director (PA)
Ph. No. 24307221

Affidavit

I, Mr./ Ms./Mrs.----- S/o,D/o,W/o-----
-----, of M/s -----(name and address of the company),
----- by occupation (designation) and R/o-----
----- is importing / manufacturing ----- (name of
ingredient/ name of product) for last ----- (No. of years) as proprietary
product under a valid food license No. ----- (include the Prevention of Food
Adulteration Act Lic No. along with its copy).

That is my official capacity mentioned herein above and is competent/authorized to swear
this affidavit.

1. I/ we have applied for the New Product Approval vide my/our Application No. -----
-----, dated ----- . I understand that the evaluation of the
product will take time so in the interim I may be permitted to market the product.
2. I further declare that the food business conducted or proposed to be conducted
by/through me conforms/shall conform to various safety & hygienic conditions as
specified in the Food Safety and Standards Act 2006 / Rules/ Regulations 2011/ made
there under.
3. The product () is being produced in State (s)
and being marketed throughout the country.
4. No court case against the company is pending in any of the courts in the country for
contravention of the provision of the Act / rules / regulations. In respect of product in
question. Or (in the event of pending court cases, substitute this clause as under):
5. I/we further declare that there are pending cases against us for alleged contravention of
provision of the Safety Standard Act /rules/regulations, the details of which are
attached in the Annexure to this Affidavit. (Details/Disclosure of cases with case
numbers and name of the court to be furnished in the annexure)
6. The company shall maintain the record of the traceability to facilitate the recall
operation of the food as per the requirement of the Food Safety and Standards Act,
2006 in case , the product is not approved by the FSSAI.

Date :

Place :

Signature and seal